

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No.2285 of 2013

Ashish Kumar Singh Petitioner
Versus
The State of Jharkhand & Ors. Respondent

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Sameer Saurabh, Advocate
For the Respondents : Mr. Suraj Prakash, A.C to G.P-II

9/Dated: 25th March, 2021

The matter has been heard through video conferencing.

Mr. Sameer Saurabh, learned counsel for the petitioner at the outset, has submitted that the order impugned dated 25.07.1998 is not part of the writ petition since in spite of requisition having been made, the certified copy of the order has not been supplied therefore, interlocutory application being I.A. No.7698 of 2013 has been filed for extension of time to file the aforesaid certified copy to bring on record.

Mr. Suraj Prakash, learned A.C to G.P-II appearing for the respondents-State of Jharkhand has sought for two weeks' time to file response to the said interlocutory application.

As prayed for by him, list this case on 22.04.2021 so that in the meanwhile, the response if any in the said interlocutory application must be filed.

(Sujit Narayan Prasad, J.)